DETAILED PUBLIC STATEMENT TO THE SHAREHOLDERS OF A. F. ENTERPRISES LIMITED IN TERMS OF REGULATION 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

REGISTERED OFFICE OF A. F. ENTERPRISES LIMITED: 241, SECOND FLOOR, RG MALL, OPPOSITE PLOT NO. 39, SECTOR- 9, ROHINI, NEW DELHI- 110085; PH: +91-11- 45566913

Open Offer for Acquisition of upto 1040000 Equity Shares from the Shareholders of A. F. Enterprises Limited by RMS Mosquto Private Limited ("Offer")

This Detailed Public Statement ("DPS'') is being issued by Sobhagya Capital Options Limited, the Manager to the Offer ("Manager to the Offer"/ "Manager"), on behalf of RMS MOSQUTO PRIVATE LIMITED (hereinafter referred to as "RMS or the Acquirer"), in compliance with Regulation 13 (4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any, ("SEBI (SAST) Regulations/Regulations"), pursuant to the Public Announcement ("PA") filed on October 12, 2013 with the Delhi Stock Exchange Limited ("DSE") and the Securities and Exchange Board of India ("SEBI") and A. F. Enterprises Limited (hereinafter referred to as "AFEL" or "Target Company") in terms of Regulation 4 of the SEBI (SAST) Regulations.

I. ACQUIRER, TARGET COMPANY AND OFFER

(A) Information about the Acquirer

i. The name of acquirer is RMS Mosquto Private Limited (hereinafter referred to as "RMS or the Acquirer").

ii. RMS is a Private Limited Company, having its registered office at House No. 27, Plot No. 19, Kadambari Appts., Sector-9, Rohini, New Delhi- 110085, Tel no: +91-11- 42804171. RMS does not have any subsidiary as on the date of this DPS.

iii. RMS was incorporated on March 09, 2012 under the Companies Act, 1956 with Registrar of Companies, NCT of Delhi & Haryana. The main objects of the Acquirer is to carry on the business of manufacturers, processors, formulators, buyers, sellers, importers, exporters, traders, suppliers, agent, services providers and dealers in all kind of pest controls, mosquito pest controls, mosquito products, pesticides, insecticides and other chemicals.

iv. The present Authorised Capital of RMS is Rs. 26,00,000/- (Rupees Twenty Six Lacs Only) divided into 2,60,000 (Two Lac Sixty Thousand Only) equity shares of Rs. 10/- (Rupees Ten only) each. As on the date of this DPS, the paid-up share capital of RMS consists of Rs. 26,00,000/- (Rupees Twenty Six Lacs Only) divided into 2,60,000 (Two Lac Sixty Thousand only) fully paid up equity shares of Rs. 10/- each.

v. RMS is a Private Limited Company and is not listed on any Stock Exchange.

vi. The Current Promoters and Key Shareholders of RMS are Ms. Charu Aggarwal and Mr. Rajat Choudhary.

vii. As of the date of this DPS, the Acquirer, its directors and key employees do not have any interest in the Target Company except 760000 Equity Shares proposed to be acquired by the Acquirer by way of Preferential allotment which were approved by the Board of Directors at their meeting held on September 06, 2013 and Acquirer does not belong to any Group.

viii. Brief details of the board of directors of RMS are as follows:-

S. No.	Name of the Director	Designation	Qualification
1.	Ms. Charu Aggarwal (DIN: 06632839)	Director	ACS
2.	Mr. Rajat Choudhary (DIN: 06675514)	Director	Graduate

ix. Neither RMS nor any of its Directors have been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 ("SEBI Act") as amended or under any of the Regulations made under the SEBI Act.

x. There is no Person Acting in Concert along with the Acquirer for the purpose of this Open Offer.

xi. Based on the un-audited results for the 3 months period ended June 30, 2013 and audited results for the year ended March 31, 2013 the financial highlights duly certified by the Statutory Auditors of the RMS are as follows:

(Figures In "Rupees Lacs.")

Particulars	3 Months period ending (Un-audited)	Year ended (Audited)	
	June 30, 2013	March 31, 2013	March 31, 2012
Total Revenue	2.92	8.35	0.00
Net Income (PAT)	0.20	0.84	(0.28)
Earnings Per Share (EPS) (in Rs.)	0.08	1.40	(0.46)
Net worth/ Shareholders Funds	121.76	101.56	100.72

(Source- as certified by Mr. Vinod Kumar Bansal (Membership No. 521838) Partner of M/s SMVA & Associates, Chartered Accountants, having office at 314, RG Mall, Sector-9, Rohini, Delhi- 110059, Mobile no. 9891442777 vide certificate dated October 12, 2013.)

(B) Details of Seller:

i. Details of the Seller are as follows:

Sr. No.	Name & Address of the seller	Nature of Entity	Listed/ Unlisted	Shareholding (no. of Equity Shares) of Seller in Target Company	% of paid up and Voting Capital in Target Company (Present)
1.	M/s. Indodan Industries Limited having its Registered Office at 138/141 Govt. Indl. Estate Kandivli (West), Mumbai- 400067 through its Authorised Representative Mr. Rakesh Vashist, R/o M 295, Greater Kailash, Part-II, New Delhi- 110048	Public Limited Company	Unlisted	47,600	19.83
	Total			**47,600**	**19.83**

ii. As per the latest Shareholding Pattern under clause 35 of the Standard Listing Agreement, filed by the Target Company with the Stock Exchange, the seller is the current Promoter of the Target Company. There are no other Promoters or Promoters Group of the Target Company.

iii. The seller is not part of any group.

iv. As confirmed by the seller, there has been no change in name of the corporate selling shareholder since its inception.

v. The Seller has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ("SEBI Act") as amended or under any other regulation made under the SEBI Act.

(C) A. F. Enterprises Limited ("Target Company"/ "AFEL"):

i. A. F. Enterprises Limited (bearing CIN No. L65993DL1983PLC016354) was incorporated on August 18, 1983 in the name and style of A. F Investment Private Limited under the Companies Act, 1956 with the Registrar of Companies, Delhi & Haryana. The name of the Target Company was changed to A. F. Investment Limited with effect from November 24, 1983 and thereafter to its present name A. F. Enterprises Limited with effect from October 08, 1991.

ii. Presently, the registered office of the Target Company is situated at 241, second floor, RG Mall, Opposite Plot No. 39, Sector- 9, Rohini, New Delhi- 110085.

iii. As on the date of this DPS, the main object of the Target Company is to carry on the business of Investment and finance.

iv. The entire present paid up Equity Share Capital of the Target Company is currently listed on the Delhi Stock Exchange Limited (DSE) (Scrip Code: 4272).

v. Based on the information available, the Equity Shares of the Target Company are not frequently traded on DSE (within the meaning of definition of "frequently traded shares" under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations).

vi. The authorized share capital of the Target Company as on date of DPS is Rs. 4,50,00,000/- (Rupees Four Crore Fifty Lacs Only), comprising of 45,00,000 Equity Shares bearing a face value of Rs 10/- each. As on the date of DPS, the Paid-up Equity Share Capital of the Target Company is Rs. 24,00,000/- (Rupees Twenty Four Lacs Only) divided into 2,40,000 Equity Shares of Rs. 10/- each.

vii. The financial information of the Target Company as per the audited accounts for the last three financial years ended March 31, 2011, March 31, 2012, March 31, 2013 and unaudited & certified financials for the 3 months period ended June 30, 2013 are as follows:

(Figures In "Rupees Lacs.")

Particulars	3 Months period ending (Un-audited)	Year ended (Audited)		
	June 30, 2013	March 31, 2013	March 31, 2012	March 31, 2011
Total Revenue	6.50	10.90	9.01	1.00
Net Income (PAT)	0.20	1.11	1.49	(20.27)
Earnings Per share (EPS) (In Rs.)	0.08	0.46	0.62	(8.44)
Net worth/ Shareholders Funds	(94.85)	(94.68)	(95.79)	(97.28)

(Source- as certified by Mr. Gaurav Joshi (Membership No. 516027) Partner of M/s V. N. Purohit & Co., Chartered Accountants, having office at 214, New Delhi House, 2nd Floor, 27 Barakhamba Road, New Delhi- 110001, Ph: +91-11- 43596011 vide certificate dated October 12, 2013.)

(D) Details of the Offer:

i. The Acquirer is making an Offer to acquire up to 1040000 equity shares of face value Rs. 10 each representing 26% of the expanded paid up capital of the Target Company post proposed Preferential allotment approved by the Board of Directors at their meeting held on September 06, 2013.

ii. This Offer is being made to all the Equity Shareholders of the Target Company [other than the parties to the Share Purchase Agreement dated October 12, 2013 as given in Paragraph II (i)].

iii. The Offer is being made at a price of Rs. 10/- (Rupees Ten Only) per fully paid up Equity Share, payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer, that will be sent to the shareholders of the Target Company.

iv. The payment to be made to the public shareholders shall be in cash.

v. The offer would be subject to the receipt of statutory and other approvals as mentioned in Section VI of this DPS. In terms of Regulation 23(1)(a) of SEBI (SAST) Regulations, if the statutory approvals are not received or are refused, the offer would stand withdrawn.

vi. This Offer is not conditional upon any minimum level of acceptance by the Equity Shareholders of the Target Company. The Acquirer will acquire all the Equity Shares of the Target Company that are validly tendered as per terms of the Offer upto a maximum of 1040000 equity shares of face value Rs. 10 each representing 26% of the expanded paid up capital of the Target Company post proposed Preferential allotment approved by the Board of Directors at their meeting held on September 06, 2013.

vii. This is not a competitive offer. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

viii. There are no conditions stipulated in the Share Purchase Agreement between the Seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

ix. The Equity Shares of the Target Company will be acquired by the Acquirer free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.

x. The Manager to the Offer, Sobhagya Capital Options Limited does not hold any Equity Shares in the Target Company as at the date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.

(E) As on the date of this DPS, the Acquirer has no plans to alienate any significant assets of the Target Company for a period of two years except in the ordinary course of business of the Target Company. The Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

(F) The Offer (assuming full acceptance) would not result in public shareholding in Target Company being reduced below the minimum level required as per the Listing Agreement with the Stock Exchange for the purpose of listing on continuous basis.

II. BACKGROUND TO THE OFFER

i. The Acquirer has entered into Share Purchase Agreement ("SPA") on October 12, 2013 with M/s. Indodan Industries Limited (through its Authorised Representative Mr. Rakesh Vashist) (referred to as the "Seller") who is the current Promoter of the Target Company, with the objective of taking complete Management Control of the target Company along with acquisition of the entire present shareholding of the existing promoter i.e. 47600 (Forty Seven Thousand Six Hundred Only) fully paid up Equity Shares of the Target Company, representing 1.19% of the expanded paid up capital of the Target Company, presently held by the seller, at a price of Rs. 1.05/- (Rupee one and five paise only) per fully paid Equity Share for cash consideration. **This mandatory Open Offer is being made by the Acquirer in compliance with Regulation 4 of the Regulations, consequent to the agreement for change in control and management of the target company contemplated under the SPA.**

ii. The salient features of the SPA is as follows:

- The SPA is subject to the compliances of provisions of SEBI (SAST) Regulations and in case of non compliances with the provisions of SEBI (SAST) Regulations, the SPA shall not be acted upon.
- This agreement shall be binding on the parties, their heirs, legal representatives, executors and successors.
- That the Sale Shares under the SPA are free from all charges, encumbrances or liens.
- The Seller shall cause to hand over to the Acquirer the original certificates relating to the Sale Shares together with transfer deeds duly executed by the Seller after the completion of the Open Offer formalities as per regulation 22(1) of SEBI (SAST) Regulations, 2011.
- The Acquirer/Seller agrees to diligently provide all information within his power and possession to give true and proper disclosures to SEBI, Stock Exchanges and to the shareholders.
- In consideration of the purchase of the Shares, the Acquirer has delivered the Seller Demand Drafts/ Cheques for Rs. 37,500/- (Rupees Thirty Seven Thousand Five Hundred Only) being the part consideration 75% for sale of the said 47600 number of equity shares. The remaining amount of Rs. 12,500/- (Rupees Twelve Thousand Five Hundred Only) being 25% of consideration shall be paid after the completion of the all the required compliance as contemplated in the SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 2011. The total Consideration to be paid shall be Rs. 50,000/- (Rupees Fifty Thousand Only).

iii. After the completion of this Offer and pursuant to the transfer of the Equity Shares so acquired, the Acquirer shall be in a position to exercise effective management control over the Target Company.

iv. The Acquirer intends to take control and management over the Target Company and make changes in the Board of Directors of the Target Company, subsequent to the completion of this Offer in accordance hereof.

v. The main object of this acquisition is to acquire the control over the management and affairs of the Target Company. The Acquirer may continue the existing business of the Target Company or may diversify its business activities in future with prior approval of Shareholders. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The present and proposed shareholding of the Acquirer in Target Company and the details of their acquisition are as follows:

Details	Acquirer	
	No. of Shares	%
Shareholding as on the PA date	NIL	NIL
Shares acquired between the PA date and the DPS date	NIL	NIL
Post Offer shareholding (On Diluted basis, as on 10th working day after closing of tendering period)	1847600*	46.19%$

*It includes 47,600 Equity Shares proposed to be acquired under Share Purchase Agreements dated October 12, 2013, 7,60,000 Equity Shares proposed to be allotted under Preferential Issue as approved by the Board of Directors of the Target Company in their meeting held on September 06, 2013 and assuming full acceptance under the offer.

$ As a percentage of the expanded paid up capital of the Target Company after taking into account the capital base after the proposed preferential allotment of 37,60,000 Equity Shares that was approved by the Board of Directors of the Target Company in their meeting held on September 06, 2013.

As on the date of the DPS, the Acquirer does not hold any Equity Shares in the Target Company.

IV. OFFER PRICE:

i. The Equity Shares of the Target Company are currently listed on the Delhi Stock Exchange Limited.

ii. The total trading turnover in the Equity Shares of the Target Company on the stock exchanges based on trading volume during the twelve calendar months prior to the month of Public Announcement (October 01, 2012 to September 30, 2013) is as under:

Name of the Stock Exchanges	No. of Equity Shares traded during the Twelve months Prior to the month of PA	Total No. of Equity Shares listed	Total Trading Turnover (as % of total Equity Shares listed)
DSE	Not Available	240,000	Not Available

iii. Based on the above information, Equity Shares of Target Company are not traded on DSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The Offer Price has been determined taking into account the parameters as set out under Regulation 8(2) of SEBI (SAST) Regulations, as under:

1	Negotiated Price under the SPA	Rs. 1.05 per Share
2	Proposed Preferential Allotment Price	Rs. 10 per Share
3	The volume-weighted average price paid or payable for acquisition by the Acquirer during 52 weeks immediately preceding the date of PA	Not Applicable
4	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	Not Applicable
5	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
6	**Other financial Parameters**	**Year ended March 31, 2013**
A	Return on Net Worth (%)	N.A
B	Book value per share (Rs.)	(39.52) per share
C	Earnings per Share (Rs.)	0.08
D	Industry Average P/E Multiple*	9.7

* Source: Capital Market, Volume No. XXVII-15, dated Sep 16 - Sep 29, 2013; Sector- Finance & Investments

Mr. Gaurav Joshi (Membership No. 516027) Partner of M/s V. N. Purohit & Co., Chartered Accountants, having office at 214, New Delhi House, 2nd Floor, 27 Barakhamba Road, New Delhi- 110001, Ph: +91-11- 43596011 has certified the above parameters vide certificate dated October 17, 2013.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 10/- per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.

iv. The relevant price parameters have not been adjusted for any corporate actions.

v. As on date there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

vi. If there is any revision in the Offer Price on account of future purchases/competing offers, it will be done only up to the period prior to 3 (three) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

i. The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of upto 10,40,000 (Ten Lac Forty Thousand Only) Equity Shares at a price of Rs. 10/- (Rupees Ten only) per Equity Share is. Rs. 1,04,00,000/- (One Crore Four Lac Only) ("Maximum Consideration").

ii. The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full, out of its own sources/networth and no borrowings from any Bank and/ or Financial Institutions are envisaged. Mr. Vinod Kumar Bansal (Membership No. 521838), Partner of SMVA & Associates., Chartered Accountants, having Office at 314, RG Mall, Sector-9, Rohini, New Delhi- 110085, Mobile no. 9891442777, Email Id: vinodbansal2006@yahoo.co.in has certified vide certificate dated October 12, 2013 that sufficient resources are available with the Acquirer for fulfilling the obligations under this Offer in full.

iii. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account in the name of "Escrow Account - AFEL - Open Offer" bearing number 200999243550, with IndusInd Bank Limited, C-61, Preet Vihar, Vikas Marg, Delhi 110 092 (herein after referred to as the "Escrow Banker"), and deposited an amount of Rs. 26,00,000/- (Rupees Twenty Six Lac only), in cash, being 25% of the Maximum Consideration payable under the Offer.

iv. The Manager to the Offer is authorized to operate the above mentioned Escrow Account and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

v. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the offer in accordance with the SEBI (SAST) Regulations. Further, the Manager to the Offer confirms that firm arrangement for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

i. As on the date of this DPS, there are no statutory approvals required to acquire the Equity Shares tendered pursuant to this Offer. If any statutory approvals are required or become applicable, the Offer would be subject to the receipt of such statutory approvals also. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Offer.

ii. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirer for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.

iii. There are no conditions stipulated in the SPA between the Seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Nature of Activity	Day and Date
Date of the Public Announcement	Saturday, October 12, 2013
Last date of publication of the Detailed Public Statement	Monday, October 21, 2013
Last date of filling of Draft Letter of Offer with SEBI	Monday, October 28, 2013
Last date for a Competing Offer	Tuesday, November 12, 2013
Identified Date*	Friday, November 22, 2013
Last Date by which Letter of Offer will be dispatched to the Shareholders	Friday, November 29, 2013
Last Date for revising the Offer Price/Offer Size	Monday, December 02, 2013
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Wednesday, December 04, 2013
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Thursday, December 05, 2013
Date of commencement of tendering period (Offer Opening Date)	Friday, December 06, 2013
Date of expiry of tendering period (Offer Closing Date)	Thursday, December 19, 2013
Date by which all requirements including payment of consideration would be completed	Friday, January 03, 2014

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and the Seller) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER

i. All owners of Equity Shares, registered or unregistered, are eligible to participate in the Offer (except the Acquirer and Seller) anytime before closure of the Offer.

ii. Letters of Offer (hereinafter referred to as "LOO") will be dispatched to all the Equity Shareholders of Target Company, whose names appear in its Register of Members on Friday, November 22, 2013, the Identified Date, except the Acquirer and Seller.

iii. Shareholders who wish to tender their Equity Share pursuant to the Offer will be required to submit the duly completed Form of Acceptance cum acknowledgement, original Share Certificate(s), Transfer Deed (s) duly signed and witnessed and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post/Courier, at their own risk or by hand delivery so as to reach on or before the date of closing of the business hours on the date of closure of the Offer i.e. Thursday, December 19, 2013.

iv. In case of (a) shareholders who have not received the Letter of Offer, (b) unregistered shareholders, (c) owner of the Equity Shares who have sent the Equity Shares to the Target Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of Equity Shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such Equity Shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, shall need to be provided, so as to reach the Registrar to the Offer on or before the date of closing of the business hours on the date of closure of the Offer i.e. Thursday, December 19, 2013. Such shareholders can also obtain the Letter of Offer from the Registrar to the Offer by giving an application in writing to that effect.

v. The following collection centre would be accepting the documents by Hand Delivery/ Regd. Post/ Courier as specified below.

Collection Centre	Contact Person	Telephone/ Email/Fax
Skyline Financial Services Private Limited, D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi - 110 020	Mr. Virender Rana	Ph No: + 91-11- 26812682 to 83 + 91-11- 64732681 to 88 Fax No: +91-11-26812682 E-mail: virenr@skylinerta.com

vi. Where the number of Equity Shares offered for sale by the shareholders are more than the Equity Shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the shareholders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of Target Company is 50{Fifty} Equity Share.

vii. The Letter of Offer along with the form of acceptance cum acknowledgement / withdrawal would also be available at SEBI's website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

viii. No indemnity is needed from unregistered shareholders.

ix. The Registrar to the Offer will hold in trust the Equity Shares and Share Certificate(s), Form of Acceptance, and the transfer deed(s) on behalf of the shareholders of Target Company who have accepted the Offer, until the cheques/ drafts for the consideration and/ or the unaccepted Equity Shares/ Share Certificates are dispatched/ returned.

x. Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/ restriction from other statutory authorities wherein the shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected, if directions/orders regarding these Equity Shares are not received together with the Equity Shares tended under the offer.

xi. The consideration to the shareholders whose shares have been accepted will be paid by crossed account payee cheques/ demand drafts/Electronic Clearance Service (ECS) wherever applicable. Such payments through account payee cheques/demand drafts or unaccepted share certificate(s) , transfer deed(s) and other documents, if any, will be made by registered post at the registered shareholders' / unregistered owners' sole risk to the sole/ first shareholder/ unregistered owner.

IX. IT MUST BE NOTED THAT THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE MENTIONED IN THE LETTER OF OFFER.

X. OTHER INFORMATION

i. The Acquirer, Seller and the Target Company have not been prohibited by SEBI from dealing in securities under directions issued pursuant to Section 11B or under any other Regulations made under SEBI Act.

ii. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Sobhagya Capital Options Limited as the Manager to the Offer.

iii. The Acquirer has appointed Skyline Financial Services Private Limited as the Registrar to the Offer having its Administrative office at D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi - 110 020, Contact Person: Mr. Virender Rana, Ph No: + 91-11- 26812682 to 83 and + 91-11- 64732681 to 88, Fax No: +91-11-26812682, Email: virenr@skylinerta.com.

iv. Acquirer accepts full responsibility for the information contained in this Detailed Public Statement and Public Announcement (except that which pertains to the Target Company and has been compiled from publicly available sources) and also for the obligations of the Acquirer as laid down in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments made thereof.

v. This Detailed Public Statement will also be available on SEBI's website (www.sebi.gov.in) and the website of the Manager to the Offer (www.sobhagyacapital.com).

Issued by Manager to the Offer

SOBHAGYA
CAPITAL OPTIONS LTD

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Website: www.sobhagyacapital.com
Contact Person: Mr. Heemadri Mukerjea and Mr. Amit Kumar

For and on behalf of RMS Mosquto Private Limited
Sd/-
Director

Place : New Delhi
Date : October 18, 2013